

**Government of Jammu and Kashmir
Civil Secretariat, Revenue Department.**

**NOTIFICATION
Jammu, the \SA February, 2011**

SRO 36. In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963) and in supersession of Notification SRO 398 dated 16th December, 2008, the Government hereby appoint Shri Hassan Khan, Addl. Deputy Commissioner, Kargil to be the competent authority for purpose of the said Act within the jurisdiction of Sub Division Drass of District Kargil.

By order of the Government of Jammu and Kashmir.

Sd/-

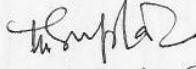
Secretary to Government,
Revenue Department.

Dated: \ -02-2011

No: Rev/LB/85/78-Drass

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Secretary to Government, Law Department.
3. Divisional Commissioner, Kashmir
4. Deputy Commissioner, Kargil.
5. Addl. Deputy Commissioner, Kargil.
6. Pvt. Secretary to Hon'ble Chief Minister.
7. Special Assistant to Hon'ble Revenue Minister.
8. Pvt. Secretary to Secretary to Government, Revenue Department.
9. Notification file/Stock file.


Under Secretary to Government,
Revenue Department